

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1586/97

DATE OF ORDER : 28-11-1997.

Between :-

P.Venkata Ramana

... Applicant

And

1. The Union of India rep. by
its Secretary, to the Govt. of India,
M/o Finance, Department of
Revenue, New Delhi.

2. Dy. Commissioner (P&V),
O/o The Commissioner of Central Excise,
Kannavari Thota, Guntur.

... Respondents

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Counsel for the Applicant : Shri S.V.R.S.Somayajulu

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(1)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Rajkumar for Sri S.V.R.S.Somayajulu, counsel for the applicant and Sri V.Rajeshwar Rao, standing counsel for the respondents.

2. The applicant in this O.A. is aggrieved by the transfer order bearing No.107/97 dated.11.11.97(Annexure-I page-5 to the OA) Divisional Office at transferring him to/Eluru from Headquarters Office at Guntur.

3. This O.A. is filed praying for cancellation of transfer order and retaining him in Guntur.

4. The applicant submits that he came to Guntur from Delhi ^{on Compttionate} on request transfer. After that also he was transferred within Guntur several times to which he has not objected as he was not put to any dis-advantage. ~~Eventhough he was transferred within Guntur those transfers caused him lot of inconvenience. He~~ ^{now by the impugned order} further submits that one Mr.Srinivas is posted vise him and he is posted vise Srinivas. Hence it is possible to retain the applicant in Guntur itself. In view of the above, the O.A. is filed for the above mentioned relief.

5. It is ^{seen} from the impugned order that the said order is issued by the Dy.Commissioner (P&V), Guntur. This is an appealable order

....3.



and hence the applicant should file an appeal against that order for retaining him at Guntur to the Commissioner of Central Excise, Guntur. If such a representation is received, the same should be disposed of by that authority within the stipulated time. In the result, the following direction is given :-

The applicant, if so advised, may submit a detailed representation for his retention at Guntur to the Commissioner of Central Excise, HQ, at Guntur within 10 day from the date of receipt of copy of this order. If such a representation is received by that authority, the same should be disposed of within one month from the date of receipt of representation. Till the disposal of the representation, the applicant should be sanctioned leave in accordance with the law *if he applies for leave*.

6. With the above directions, the O.A. is disposed of at the admission stage itself. No order as to costs.



(R.RANGARAJAN)
Member (A)

Dated: 28th November, 1997.
Dictated in Open Court.



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DA.1586/97

Copy to:-

1. The Secretary to the Govt. of India, Ministry of Finance, Department of Revenue, New Delhi.
2. The Dy. Commissioner (P&V), O/o The Commissioner of Central Excise, Kannavari Thota, Guntur.
3. One copy to Mr. S.V.R.S. Somayajulu, Advocate, CAT., Hyd.
4. One copy to Mr. V.Rajeshwar Rao, Addl. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate.

err

6 Jan
3/12/97

cc Today

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated:

28/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

D.A.NO. 1586 /97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक विधिकरण Central Administrative Tribunal
प्रेषण/DESPATCH
- 2 DEC 1997
हैदराबाद न्यायालय HYDERABAD BENCH